CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 489/TD/2026

Subject	:	Application under Sections 14 and Section 15(1) of the Electricity Act, 2003, read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
Petitioner	:	Terra Clean Limited (TCL)
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Jatin Aneja, Advocate, TCL Shri Siddhartha Jain, Advocate, TCL Shri Tabrez Malawat, Advocate, TCL Shri Syed Hamza, Advocate, TCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petition may be reserved, as no objections have been received to the public notice, and that the Petitioner has complied with all requirements under the Trading Licence Regulations.

2. The Commission, after considering the above, reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)